

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) and (b). The terms and conditions of agreement between the Gujarat and Rajasthan Governments in respect of Kadana Dam are as follows:

"Kadana Dam should be built up-to FRL 419. The entire cost and benefits of this project will be borne by Gujarat. At a later date, when Mahi areas are taken over by Narmada and a part of the Kadana waters are released for use in Rajasthan, Rajasthan should pay to Gujarat an appropriate cost of the dam for such use. The exact proportions will be fixed at the time when such releases become available."

(c) The benefits of the Kadana dam to the Gujarat State are:

- (1) firming up irrigation in the Mahi Right Bank Canal system in an area of 4,60,000 acres.
- (2) extension of irrigation under Mahi Right Bank Canal by an additional 1,53,200 acres.
- (3) irrigation to an area of 40,905 acres through the left bank canal taking off from the Kadana Dam.

The method by which Rajasthan Government will compensate Gujarat Government does not arise, at present, in view of the entire benefits from Kadana accruing to Gujarat for some years to come.

#### **Fire in Rudrasagar Oilfields**

**\*72. Shri Hem Barua:**  
**Shri Surendranath Dwivedy:**  
**Shri Baburao Patel:**  
**Shri Ram Singh Ayarwal:**  
**Shri Hukam Chand Kachwai:**  
**Shri Ram Kishan Gupta:**

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the committee set up to investigate into the causes of the fire in the oil-fields at Rudrasagar, Assam has submitted its report;

(b) if so, its main findings and whether it has apportioned any blame on official negligence resulting in this disastrous incident; and

(c) the action taken thereon?

**The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta):** (a) Yes, Sir.

(b) The report has commented on the lack of organisation and experience in fire prevention in the production section of the Sibsagar Project and the failures of some officers of the project.

(c) The Commission has initiated action on the various recommendations made by the Committee and also appointed a high ranking officer as the Enquiry Officer to deal with the cases against the concerned officers.

#### **M/s. Bird & Co.**

**\*73. Shri Madhu Limaye:**  
**Shri S. M. Banerjee:**  
**Dr. Ram Manohar Lohia:**  
**Shri George Fernandes:**  
**Shri A. B. Vajpayee:**  
**Shri Balraj Madhok:**  
**Shri R. S. Vidyarthi:**  
**Shri N. S. Sharma:**  
**Shri Sharda Nand:**  
**Shri Brij Bhushan Lal:**  
**Shri Kanwar Lal Gupta:**  
**Shri Y. A. Prasad:**  
**Shri Sidheshwar Prasad:**  
**Shri Arjan Singh Bhadoria:**  
**Shri Ram Sewak Yadav:**  
**Shri Sarjoo Pandey:**

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 314 on the 6th April, 1967 and state:

(a) whether the examination/review of the order passed by the Central Board of Excise and Customs in regard to the reduction of the fine imposed on M/s. Bird & Co. by a sum of nearly Rs. 12 millions has since been completed;

(b) if so, the results thereof; and

(c) the action taken in the matter?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):**  
**(a) In view of the importance of the**

matter, the Government have sought the opinion of the Solicitor General on the appellate orders passed by the Central Board of Excise & Customs in the cases relating to Messrs. Bird & Co. The question as to whether the Board's orders should be reviewed or not would be decided in the light of the advice that the Government received from the Solicitor General.

(b) and (c). Do not arise.

#### Re-scheduling of External Debts

- \*74. Shri D. C. Sharma:  
Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri S. M. Banerjee:  
Shri George Fernandes:  
Shri Indrajit Gupta:  
Shri S. M. Joshi:  
Shri Sidheshwar Prasad:  
Shri Virendra Kumar Shah:  
Shri K. N. Pandey:  
Shri Tridib Kumar Chaudhuri:  
Shri S. C. Samanta:  
Shrimati Tarakeshwari Sinha:  
Shri S. K. Taparia:  
Shri D. N. Pateria:

Will the Minister of Finance be pleased to state:

(a) whether a request was made to the Aid India Consortium for re-scheduling of India's external debts;

(b) if so, the reaction of the Consortium thereto; and

(c) the decision taken in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Deas): (a) The Aid India Consortium has been requested to consider debt relief in the context of and as a form of non-project assistance, with a view to increasing the net inflow of aid, making the aid quickly drawable and improving the flexibility in the use of our resources.

(b) and (c). The matter is still under the consideration of the Consortium countries.

#### विस्तारों की समाप्ति से जुड़

- \*75. श्री प्रकाशचौर साहनी :  
श्री सुरेशनाथ द्विवेदी :  
श्री हेम बक्शा :  
श्री विभूति मिश्र :  
श्री क० ना० तिचारी :  
श्री महापाल सिंह :  
श्री स० चं० ताम्बल :  
श्री बेबी शंकर शर्मा :  
श्री श्रींकार नाथ बेरवा :  
श्री सारदा मन्व :  
श्री जयु मिश्रवे :  
श्री स० मो० बनर्जी :  
डा० राम मनोहर लोहिया :  
श्री जार्ज फरेन्ड्रीस :  
श्री एस० एम० जोशी :  
श्री राने :  
श्री बाबुराव पटेल :  
श्री शिस्तामणि पार्ष्णिनी :  
श्री सिद्धेश्वर प्रसाद :  
श्री रा० बक्शा :  
श्री देवकीलालन पाटं.विद्या :  
श्री मोहम्मद इनाम :  
श्री स० कु० तपूरिया :  
श्री पारिडि.गन चौड़ :  
श्री चं० चू० देसाई :  
श्री काशीनाथ पाण्डेय :  
श्री देवराव पाटिल :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ राज्यों में विस्तारों की समाप्ति से जुड़ दी है;

(ख) इस से राज्यों को किनकी वित्तीय क्षति होगी; और

(ग) राज्य सरकारों के उपरोक्त निर्णय के केन्द्रीय सरकार द्वारा तक सहमत है?

योजना, क्षेत्रीय, रसायन और उद्योग विभाग मंत्री (श्री जसवीर लाल) : (क) और (ख). एक विवरण क्या कुछ